

National Rural Employment Programme targets in the country during 1981-82 upto date;

(b) whether Government is satisfied with the progress and performance as per programmes of the Government; and

(c) if the progress of the programme is slow, the steps Government are taking in this regard?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) to (c). Complete reports from the field in regard to the implementation of National Rural Employment Programme have not yet been received. However, the reports already received indicate that the programme targets would be achieved except in case of some of the States/Union Territories.

Execution of sub-lease deed by the Members of Government Servants Co-operative House Building Society Limited Vasant Vihar New Delhi

7425. SHRI UTTAMRAO PATIL: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that provision exists in the Sub-Lease Deed executed by members of the Government Servants Co-operative House Building Society Limited, Vasant Vihar, New Delhi that they are required to pay any additional premium for the land allotted to them when decided by the Lieut. Governor, Delhi;

(b) whether it is also a fact that change in the Sub-Lease Deed executed by the allottees cannot be made by any other authority except the Lieut. Governor/D.D.A.;

(c) if the reply to parts (a) and (b) in the affirmative, why the said Society, in violation of the said conditions, is recovering additional premium from the allottees of the Shanti Niketan Colony;

(d) whether the society has applied to the D.D.A. to get supplementary sub-lease deed executed by certain allottees of Shanti Niketan to condone this irregularity; and

(e) if so, Government's reaction thereto?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) to (e). The Delhi Development Authority have reported that the issue is regarding the settlement of a dispute between the allottees of the plots in Shanti Niketan and Vasant Vihar colonies developed by the Government Servants Co-operative House Building Society relating to the payment of enhanced compensation awarded by the various courts in respect of the land forming part of the Shanti Niketan, which was recovered from the members of Shanti Niketan Group. They have further reported that the High Court had dismissed the writ petition on the claim of the Shanti Niketan Welfare Association and their Special Leave Petition was also rejected by the Supreme Court.

Nationalisation of Ganesh Flour Mills

7426. SHRI M. GOPAL REDDY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to nationalise Ganesh Flour Mills which is already under the management of Government of India;

(b) if so, by what time; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) to (c). The restructuring of the Ganesh Flour Mills is engaging the attention of the Government.